

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE AT PUNE**

Appeal No. 351/2025 (WZ)

IN THE MATTER OF:

Shri. Sandeep Shambhu Arolkar,

S/o. Shambhu Arolkar,

R/o. H.No. 247, Junas Wada,

Mandrem, Pernem Goa – 403527 ... Appellant



V/S

1. The Goa Coastal Zone Management

Authority, Through Member Secretary,

4th Floor, Dempo Towers, Patto, Panaji,

Goa – 403001.

2. The State of Goa,

Through Chief Secretary,

Secretariat Porvorim Goa. 403521.

3. The S.D.O/Deputy Collector,

Pernem, Goa.

4. Mr. Nitesh B. Naik,

S/o. Bhadu Shriram Naik,

Aged 47 years, married,

Service, R/o. H.No. 26,

Junaswado, Mandrem, Pernem

Goa – 403527.

... Respondents



AFFIDAVIT IN REPLY ON BEHALF OF
THE RESPONDENT NO. 4 TO THE
APPEAL AS FILED BY APPELLANT
UNDER SECTION 16 (g) R/W SECTION 18
OF THE NATIONAL GREEN TRIBUNAL
ACT, 2010.

MAY IT PLEASE YOUR LORDSHIPS:

Devi



I, Mr. Nitesh Bhadu Naik, Son of Mr. Bhadu Naik, Aged 47 years, married, service, Indian National, R/o House No. 26, Junaswada, Mandrem, Pernem, Goa, the Respondent No. 4 in the above matter do hereby state on oath and submit as follows:

- 1) I say that I have read the Appeal under reply and have understood its contents and in response thereto I am filing the present reply.
- 2) I say that unless specifically admitted; each and every averment & submission in the Appeal under reply is denied as being false.
- 3) I say that the present affidavit is being filed in opposition to the appeal as a whole and also against the prayer for interim reliefs as sought by the Appellant.
- 4) I submit that the Appeal as preferred by the Appellant before the Hon'ble National Green

Qah

Tribunal, against the Order bearing Ref.No.GCZMA/N/ILLE-COMPL/23-24/54/183 dated 17.04.2025 is devoid of merit and should be dismissed for the following reasons:



I. PRELIMINARY OBJECTIONS:

- 5) I say that the Appellant has approached this Hon'ble Tribunal with the most unclean hands and have willfully suppressed material facts from this Hon'ble Authority. The Appellant has wilfully suppressed the fact that Demolition orders dated 28/06/2018 bearing Ref. No. VP/MAN/PER/Final Notice/2018-19/537 and Ref. No. VP/MAN/PER/Final Notice/2018-19/538 were already passed against the Appellants structure by the Village Panchayat of Mandrem which have been recently upheld by the Appellate Court i.e. Director of Panchayats vide Judgement dated 03/04/2025 in Case No.

Q. Bels



DP/APPEAL/28/2018(A)&(B), furthermore the Appellant has challenged the order of the Directorate of Panchayats before the District Court in Case No. CRVA/48/2025, but has failed to obtain stay against the demolition orders.

- 6) I say that the appeal itself is not maintainable in law and deserves to be dismissed. The Appellant has not demonstrated any error of fact or law in the impugned order, which correctly recorded the illegal construction, the absence of permissions, and the violation of CRZ norms.

WITHOUT PREJUDICE TO THE ABOVE:

II. THE RESPONDENT NO. 4 PLACES ON RECORD THE ACTUAL & FACTUAL MATRIX OF THE MATTER AS UNDER:

- 7) I say that there exists a property bearing Sy. No. 269/2 of Mandrem village, Pernem Taluka, North

Goa, Goa, and I am the lawful owner of House No. 24, locally known as the *Mangar* (Storehouse), situated in the said property. The said property records including Form I & XIV clearly shows the name of my ancestor i.e. Shriram Satu Naik in the other rights column with a note that he holds a house & mangar. As also, the Village Panchayat had issued a certificate dated 11/10/2017 wherein it has clearly mentioned that H.No. 24 has been registered in the name of my ancestors i.e. Satu Bhadu Naik from 1971-72 to 1974-75, Shriram Satu Naik from 1976-77 to 2003-04, my father Bhadu Shriram Naik from 2005-06 to 2006-07 and my name from 28/09/2008 till date.

- 8) I say that the Appellant, without obtaining any permission or sanction from the Village Panchayat Mandrem, GCZMA, or any other statutory authority, unlawfully demolished a portion of my Mangar (Storehouse) and carried out illegal construction of a



(Signature)



structure using RCC, laterite stone, and other materials. This construction was undertaken by extending the existing structure and also includes unauthorized modifications to my property.

9) I made several verbal requests to the Appellant in the past to desist from such illegal activity. However, the Appellant, acting in a high-handed and arrogant manner, ignored such requests and continued with the unauthorized construction. On this occasion, considering the Appellant's persistent defiance and disregard for the law, I refrained from engaging in any verbal confrontation and instead approached the competent authorities by filing a complaint.

10) I say that I had filed the Complaint dated 13/11/2017 addressed to the Respondent No. 1 i.e. The Member Secretary of the Goa Coastal Zone Management Zone Authority (GCZMA) with respect to the Illegal Constructions as carried out by



the Appellant. As also other persons had complained against the Appellant.

- 11) I say that the Goa Coastal Zone Management Authority, acting within its statutory mandate to prevent and remedy violations of the CRZ Notification, 2011, has undertaken repeated hearings, site inspections, and documentary verification before passing the impugned demolition order dated 17/04/2025.

III. THE RESPONDENT NO. 4 PLACES ON RECORD HIS REPLY TO THE APPEAL AS UNDER:

- 12) At the outset I say that the proceedings conducted by the Respondent No. 1 which led to the passing of the Impugned Order were conducted with transparency, procedural fairness, and adherence to principles of natural justice.

Dr. Jay





13) I say that the Appellant has illegally constructed unauthorized structures used as a Guest House & Shops situated Sy. No. 269/2 of Mandrem village, Pernem Taluka, North Goa, Goa, which are undeniably located within the ecologically sensitive Coastal Regulation Zone-III, as classified under the Coastal Regulation Zone Notification, 2011 issued under the Environment (Protection) Act, 1986 and as verified by the Engineer and Field Surveyor attached to the Office of the Respondent No.1.

14) I say that the Appellant has a repeated history of carrying out illegal constructions and encroachments in the said property. Illustratively: (a) In 2000, a complaint was filed by Shri Ramesh G. Desai on behalf of Smt. Sita Anant Manjrekar (landowner), and the Talathi's report clearly records that 60 sq. mtrs. of construction was illegal. (b) In 2002, a complaint was filed by Dr. Lata Naresh Mehta (landowner), where the report notes illegal

(Signature)

construction of 28 sq. mtrs. (c) A complaint was filed by my father, Shri Bhadu Shriram Naik, before the Village Panchayat Mandrem. I say that despite multiple complaints by different affected persons over the years, no effective action was taken against the Appellant, which has emboldened him to continue such violations. The present matter is a direct consequence of the authorities' failure to curb these repeated unlawful acts, as the Appellant should not be permitted to play with the law to further his agenda of illegalities.

- 15) I say that at no stage has the Appellant produced any valid authorization, approval, or title document justifying the construction or the present commercial use. The facts on record, as established through multiple independent authorities, make it abundantly clear that the Appellant's illegal construction and commercial exploitation of the said CRZ-III land is

(Signature)



wholly illegal, environmentally detrimental, and liable for removal in accordance with law.



16) I say that, the Appellants contention in para 5 of the appeal that it was because of the change in appointing another advocate that changed the plan and that he couldn't file an application seeking reconstruction license shall not be taken into consideration as it is a settled principle of law that ignorance of the law is no excuse.

17) I say that the Appellant has relied on an order dated 30/04/1983 registering his late father as a mundkar. However, there is no material on record to show that the present structure is the same as the structure registered as mundkarial in the said order. On the contrary, the Panchayat records show that the said house has only been entered in the tax records recently, and the structure is currently used for commercial purposes. As per settled law and the Goa



Mundkar Act, 1975, commercial premises do not qualify for mundkarial protection. Therefore, the Appellant's reliance on mundkarial rights is misplaced and unsustainable. This same position has also been upheld by the Director of Panchayats in its Judgement dated 03/04/2025 which material fact has been suppressed by the Appellant.

- 18) I say that the documents allegedly issued by the Village Panchayat sought to be produced by the Appellant as Exhibits in the present matter are forged documents. The malicious conduct of the Appellant is also seen from the fact that he has made various aspersions & allegations against the Village Panchayat, yet failed to make them a party to the present proceedings. The documents purportedly seeking & granting reconstruction permission, occupancy certificate are clearly forged as the Village Panchayat has itself clarified in the proceedings before the Directorate of Panchayats







that the structures of the Appellant are illegal. This same position has also been upheld by the Director of Panchayats in its Judgement dated 03/04/2025 which material fact has been suppressed by the Appellant.

- 19) I say that, the Respondent No. 1 has not erred in passing the Order bearing Ref. No. GCZMA/N/ILLE-COMPL/23-24/54/183 dated 17/04/2025 as the Respondent No. 1 had first issued a show cause notice dated 22/04/2024 to the Appellant and had further afforded the Appellant an opportunity to file his reply and to remain present for a personal hearing on 09/05/2024. Further, the Respondent No. 1 had even on subsequent dates of hearing had heard arguments and submissions from the respective parties basis which upon thorough perusal of documents and upon affording fair and just opportunities to the Appellant and the Respondent No. 4, passed the Order directing the

Appellant to demolish all the structures in the property bearing Survey No. 269/2 of Village Mandrem, Pernem, Goa and ordered the restoration of the land to its original use within one month from the date of the passing of the order.



20) I say that the Appellant has failed to produce any valid sanctioned plan or licence, from the Village Panchayat Mandrem, the Town and Country Planning Department, or the Goa Coastal Zone Management Authority. In the absence of such mandatory permissions, the construction cannot be legalized.

21) I say that the appeal is a clear attempt to delay enforcement action and frustrate the lawful demolition of the illegal structure. It is also an abuse of the appellate process intended to prolong possession and obstruct restoration of my property.



- 22) I say that the impugned order is well-reasoned, based on documentary evidence including the survey records, CRZ maps, and inspection reports, and calls for no interference.
- 23) I say that the Village Panchayat, the Director of Panchayats, and the GCZMA, have recorded in unison that the structures are unauthorized and in violation of the CRZ Notification.
- 24) The Appellant has not produced any valid CRZ clearance or any sanctioned plan approved by the competent planning authority. The reliance on mundkarial rights is wholly misplaced since such rights, even if assumed, do not authorize raising new constructions or carrying on commercial activities in a CRZ-III area without due permissions.
- 25) The CRZ Notification, 2011, read with the Environment (Protection) Act, 1986, prohibits construction and commercial activity within the

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stipulated “No Development Zone” along the coastline except for permissible uses with prior clearance. The Appellant’s structures fall squarely within this restricted zone and are admittedly put to commercial use.



- 26) In reply to Ground I, I deny that the impugned order is illegal, arbitrary, or unsustainable in law. The Goa Coastal Zone Management Authority (GCZMA) followed due process, including issuance of a detailed show cause notice, physical site inspection, preparation of a mapping report, and affording multiple opportunities of hearing. The order is based on undisputed facts that the subject structures are located within CRZ–III, were erected without obtaining any CRZ clearance, and are presently used for commercial purposes. The decision is consistent with the mandate under the Environment (Protection) Act, 1986 and the CRZ

(Signature)

Notification, 2011, and does not suffer from any illegality or arbitrariness.



27) In reply to Ground II, I deny that the order is capricious or bereft of reasoning. The GCZMA's order contains clear findings, supported by reliance on documents placed on record by all parties, the inspection and mapping reports, and the absence of any evidence showing pre-1991 existence of the structures. These findings were recorded after considering the Appellant's written reply, documents, and submissions. There is no error apparent on the face of the record, and the Appellant has failed to make good his submission on this ground.

28) In reply to Ground III, I deny that the GCZMA failed to verify the authenticity of the documents relied on by the Appellant. It is wrongful to put the onus of calling upon officials of Panchayat by the

GCZMA when the officially obtained RTI records themselves confirm that the structure were new, illegal & unauthorized constructions. The burden was on the Appellant to prove the authenticity and applicability of his documents, which he failed to discharge.

- 29) In reply to Ground IV & V, I deny that the GCZMA relied on RTI responses without explaining how they negate the Appellant's version. The impugned order specifically records that the RTI responses demonstrate the non-existence of the claimed house numbers in the Panchayat assessment records prior to 2005-06, directly contradicting the Appellant's plea of pre-1991 existence and therefore undermining the foundation of his defense. The documents sought to be produced by the Appellant are unsupported by contemporaneous assessment records, do not refer to the present Guest House & Commercial Shops or the RCC floors now existing,



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and in any event cannot override statutory CRZ restrictions.



30) In reply to Ground VI, I deny that there was any obligation on the GCZMA to conduct a further enquiry into the Panchayat resolution book. The authority had before it clear and official RTI responses, as well as inspection reports, which already disproved the Appellant's claims. The Appellant had full liberty to summon and produce the Panchayat's internal records in his own defense, but he failed to do so.

31) In reply to Ground VII, I deny that the GCZMA failed to secure relevant records from the Panchayat. The records were in fact secured via RTI applications, and these records conclusively establish that the disputed structures were not registered or assessed prior to 2005-06. The

assertion of pre-1991 existence is unsupported by any credible public record.

32) In reply to Ground VIII, I deny that the GCZMA tagged the structures as illegal or new without reasons. The reasons are clearly stated in the order; namely, absence of CRZ clearance, absence of sanctioned plans from competent authority, RTI replies negating claimed existence, and inspection reports confirming recent RCC construction. These constitute valid statutory grounds for directing demolition.

33) In reply to Ground IX, I deny that the impugned order is cryptic or that there was any denial of fair enquiry. The record shows that the Appellant was given repeated opportunities to be heard, to file documents, and to respond to inspection findings. Proceedings were recorded in multiple GCZMA meetings over several months. The enquiry was



Q. 174

conducted fairly, transparently, and in full compliance with principles of natural justice.



34) In reply to Grounds X and XI, I deny that the finding of post-1991 construction is unreasonable. This finding is supported by concrete evidence: (a) the guest house, shops and shed do not appear in any pre-1991 Panchayat record; (b) the RCC commercial structures were observed to be of recent construction during inspection; and (c) the Appellant has failed to produce a single photograph, tax receipt, or other documentary proof of pre-1991 existence for these structures.

35) In reply to Ground XI, I deny that the order was hasty or based on insufficient verification. The complaints have been pending since 2017 and 2023, and the GCZMA conducted hearings, inspections, and mapping over a prolonged period. The matter was adjourned multiple times, often at the

Q.05

Appellant's request. The order was passed only after full opportunity was given to all parties.

36) In reply to Ground XII, I reserve my right to respond to any further grounds that may be raised, reiterating that all allegations in the appeal are denied unless specifically admitted, and that the impugned order is legal, proper, and calls for no interference by this Hon'ble Tribunal.

37) The appeal is therefore liable to be dismissed as it seeks to protect and perpetuate an environmental violation, contrary to the object and scheme of the NGT Act, 2010.

IV. THE RESPONDENT NO. 4 PLACES ON RECORD HIS OBJECTIONS TO GRANT OF ANY INTERIM RELIEFS AS UNDER:

38) The Appellant has failed to demonstrate the three essential conditions for grant of interim relief:

D/S





- a. **Prima facie case:** The Appellant's own documents establish commercial use in CRZ-III without approval. The NOCs issued by the Village Panchayat, registration under the Department of Tourism, and electricity bills billed at commercial tariff, conclusively establish that the structures in question are being used for commercial purposes within a Coastal Regulation Zone (CRZ-III) without any valid approval under the CRZ Notification, 2011. Moreover, the Director of Panchayats, Goa, by a reasoned Order dated 03/04/2025 in Appeal Case No. DP/APPEAL/28/2018(A) & (B), has already rejected the Appellant's mundkar claim and upheld the demolition order as issued by the Village Panchayat Mandrem, specifically recording that the Guest House and the Shops

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are illegal, unauthorized and of a commercial nature.

- b. **Balance of convenience:** Lies overwhelmingly in favour of enforcement of environmental laws rather than protecting an illegal construction. The Appellant's structure has already been found, through due process, to be in clear breach of the Coastal Regulation Zone Notification, 2011, and to have been used for commercial purposes within a CRZ-III area without obtaining the mandatory prior approvals from the GCZMA or any other statutory authority. Any interim protection extended to such a structure would not only shield a continuing illegality but would also undermine the statutory scheme designed to protect ecologically sensitive coastal areas from unregulated and detrimental human activity.



Deh



c. **Irreparable harm:** The only “harm” to the Appellant is the removal of an unlawful commercial setup; the harm to the environment and public interest from continued violation is far greater and irreversible. Such removal would merely restore the area to its lawful and environmentally compliant state and cannot be equated with any irreparable injury in the eyes of law. The scale and nature of harm to the environment and public interest from continued violation far outweighs the Appellant’s alleged hardship, which is nothing more than the consequence of his own illegal acts.

39) The demolition order passed by GCZMA was the result of a due and transparent process, involving repeated opportunities of hearing, physical

inspections, and careful evaluation of records. Granting a stay at this stage would undermine the authority of environmental regulatory bodies and embolden violators. In essence, the Appellant is asking this Hon'ble Tribunal to protect an illegality, which is impermissible in law.



40) Without prejudice to the above, and in the unlikely event that this Hon'ble Tribunal is inclined to consider the grant of any interim protection to the Appellant, it is humbly prayed that stringent conditions be imposed, including:

- a. The Appellant must be expressly restrained from any commercial use of the subject premises, and
- b. The premises be sealed forthwith during the pendency of these proceedings, to prevent further misuse and to safeguard the coastal environment.



- 41) Allowing interim relief in the present matter would set a dangerous precedent by permitting continued commercial exploitation of protected coastal land, thereby frustrating the very purpose of the CRZ regime.
- 42) The balance of convenience, the larger public interest, and the statutory mandate under the NGT Act all require that the illegal structures be removed without delay.

V. PRAYERS

- 43) In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:
- a. Dismiss the appeal with exemplary costs;
 - b. Reject the application for interim relief in its entirety;

OR

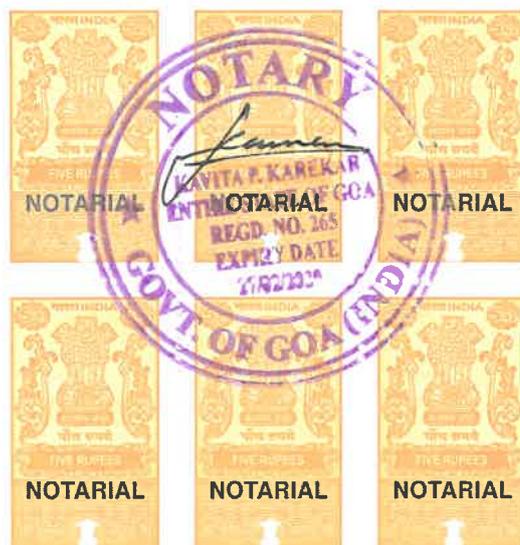
- c. In the alternative, direct immediate sealing of the subject premises and restrain the Appellant from any commercial activity therein;
- d. Pass such other order as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.
- 44) I the deponent above named do hereby state and verify that what has been stated above is true and correct to the best of my knowledge and belief and the documents annexed to this reply are true copies of the original.

Solemnly Affirmed at Mapusa-Goa

On this 12th day of August 2025

[Signature]

Deponent



SOLEMNLY AFFIRMED BEFORE ME
BY Mr Nitesh B. Naik

WHO IS IDENTIFIED BEFORE ME
BY Aashish Canale 58622546 4020

REG NO 3281/25

12th day 12/08/25

[Signature]
KAVITA P. KAREKAR
NOTARY FOR
ENTIRE STATE OF GOA (INDIA)

(29)

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE AT PUNE**

Appeal No. 351 /2025 (WZ)

Shri. Sandeep Shambhu Arolkar ... Appellant

V/S

The Goa Coastal Zone Management

Authority, Through Member Secretary

& Ors.

... Respondents

LIST OF DOCUMENTS

Sr. No	Particulars	Annexure	Page No.
1.	A copy of the Form I & XIV downloaded on 12.08.2025.	A	31-32
2.	A copy of the Judgement dated 03.04.2025 passed by The Director of Panchayat, North Goa, Panaji - Goa.	B	33-38
3.	A Copy of Information received under RTI dated 05.09.2025 along with Certificate of Registration dated 31.04.2024 by Department of Tourism.	C	39-40

4.	A Copy of Information received under RTI issued by the Electricity Department for the Month of December 2024, January 2025, February 2025, March 2025 & April 2025.	D	41-46
5.	A copy of the Judgement dated 20.04.2023 passed by the Hon'ble Court of Joint Mamlatdar – II of Pernem Taluka, Goa in case bearing No. JM-II/MND/03/2021.	E	47-70
6.	A copy of the CIS in the matter bearing case no. CRVA/48/2025 along with the Roznama dated 11.06.2025 & 23.07.2025.	F	71-75
7.	Photographs showing the Illegal structure as constructed by the Appellant.	G	76
8.	Any other documents with the leave of this Hon'ble Court.	-	-

Place: Pune – Maharashtra

Date: 14/08/2025


Adv. for Respondent No.4



FORM I & XIV

1111

Date : 12/08/2025

नमुना नं १ व १४

Page 1 of 2

Taluka	PERNEM	Survey No.	269
तालुका		सर्वे नंबर	
Village	Mandrem	Sub Div. No.	2
गांव		हिस्सा नंबर	
Name of the Field	ढिकाण नरसुळे	Tenure	
शेताचें नांव		सत्ता प्रकार	

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0001.14.08	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0001.14.08

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.01.90	0000.00.00	0000.01.90	0001.15.98	

Pot-Kharab पोट खराब

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Govt. of Goa:Executive Engineer,W.D.XIII (R & B) North, P.W.D.Mapusa		3004	
2	ORBIT AVIATION PRIVATE LIMITED		18096	
3	% Faustina D'Souza alias Faustina Fernandes		34062	
4	% Senen Ricardo Fernandes		34062	
5	% Valerian Fernandes		34062	
6	% Zilia Vera Vanessa Menezes		34062	

% Right acquired under Section 16 of Mundkar Act and Section 17 is applicable.

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Nil			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
रुझारी मिदांद यांचे घर. 2 श्रीराम सातु नाईक यांचे घर व मांगर. -2220		



FORM I & XIV

1111

Date : 12/08/2025

नमुना नं १ व १४

Page 2 of 2

Taluka PERNEM

Survey No. 269

तालुका

सर्वे नंबर

Village Mandrem

Sub Div. No. 2

गांव

हिस्सा नंबर

Name of the Field ढिकाण नरसुळे

Tenure

शेताचें नांव

सत्ता प्रकार

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----	-----	-----							

End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

(33)

Annexure "B"

1



BEFORE THE DIRECTOR OF PANCHAYATAT PANAJI-GOA

Case no. DP/APPEAL/28/2018 (A) &(B)

1) Mr. Sandeep Shambhu Arolkar

R/o. H.No. 247, Junaswada,

Mandrem, Pernem, Goa

... Appellant

V/S

1) The Village Panchayat of Mandrem,

Through its secretary,

Having its office at Mandrem,

Pernem- North Goa, Goa.

2) Mr. Nitesh Bhadu Naik,

Son of Mr. Bhadu Shriram Naik,

Major of Age, Married, Indian National,

R/o. H.no. 26, Junaswada,

Pernem, North Goa, Goa 403527

... Respondents



JUDGEMENT

By this Judgment and Order I shall dispose off the Panchayat appeals challenging the Demolition Orders dated 28/06/2018, bearing Ref. No. VP/MAN/PER/Final Notice /

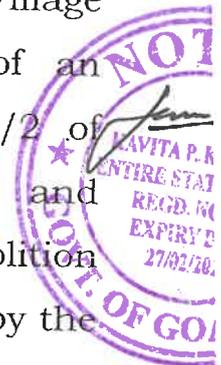
[Signature]
03/04/2019

2018-19/537 and Ref. No. VP/MAN/PER/Final Notice / 2018-19/538, issued by the Respondent No. 1, Village Panchayat of Mandrem, directing the demolition of an unauthorized structures situated in Survey No. 269/2 of Mandrem Village, claimed to be House No. 247 and shops, allegedly occupied by the Appellant. The Demolition Orders were passed in pursuance of the complaint filed by the Respondent No. 2 who had filed an intervention application before this court and the same was allowed thereby adding them as the Respondent No. 2.

The Appellant has, inter alia, claimed that the structures in question is a mundkarial house and shops, inherited from his late father Mr. Shambhu Rama Arolkar, who was registered as a mundkar under the Goa Mundkar Act, 1975 vide order dated 30/04/1983 passed by the Learned Joint Mamlatdar of Pernem. It is the Appellant's case that he is residing in the said structure lawfully, using part of structure and two shops for family business, and that the same is in existence for over 50 years, thus not liable to demolition.

The Respondents, however, have categorically refuted these contentions and supported the impugned Demolition Orders. The Village Panchayat has stated that due process of law was followed, including issuance of a Show Cause Notices

[Handwritten Signature]
03/04/2018



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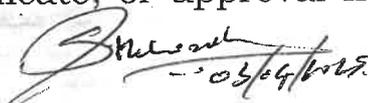
3

dated 29/12/2017. The Appellant, despite having been granted an opportunity to be heard, failed to produce any approvals or legal permissions necessary under the Goa Panchayat Raj Act, 1994, or the applicable Coastal Regulation Zone (CRZ) laws. The Intervener, Respondent No. 2, has also submitted that the Appellant's claim of mundkarship is false and does not pertain to the structures now existing, which is in use as a commercial Guest House and Shops, disqualifying it from the protection of the Mundkar Act.

This Authority has received directions issued by the Hon'ble High Court of Bombay at Goa in Writ Petition No. 375 of 2024, filed by Respondent No.2, directing to dispose of the present appeal expeditiously.

Upon careful examination of the records and arguments placed on file, the following key issues arise for determination:(i) Whether the demolition orders were issued in accordance with law? (ii) Whether the Appellant is entitled to any protection or relief under law? In this context I render my findings as under:

- 1) The Appellant has failed to produce any construction license, occupancy certificate, or approval from the Town


- 03/09/2024

and Country Planning Department. Mere entry in the house tax register or electricity bill does not confer legality or ownership over said structures. Furthermore, the demolition notices dated 28/06/2018 are based on a prior inspection and a show cause process, to which the Appellant failed to provide a satisfactory response or required documents. Thus, the due process as required under Section 66 of the Goa Panchayat Raj Act, 1994 was followed.

- 2) On the claim of mundkarship, the Appellant has relied on an order dated 30/04/1983 registering his late father as a mundkar. However, there is no material on record to show that the present structure is the same as the structure registered as mundkarial in the said order. On the contrary, the Panchayat records show that the said house has only been entered in the tax records recently, and the structure and shops are currently used for commercial purposes. As per settled law and the Goa Mundkar Act, 1975, recent commercial premises do not qualify for mundkarial protection. Therefore, the Appellant's reliance on mundkarial rights is misplaced and unsustainable.
- 3) On Panchayat's prior NOC and tax acceptance, the Appellant has argued that since the Panchayat issued an NOC for a Guest House in 2017 and accepted house tax, it amounts to regularization. However, as held in multiple


-03/04/2025

(37)

5

judicial pronouncements, the issuance of NOC or acceptance of tax does not create or validate title or legalize an illegal structure. These are administrative acts that cannot override statutory provisions.

- 4) The demolition proceedings have been pending since 2018, and the Appellant has taken no steps to regularize the structures even if it were hypothetically permissible. The long delay and continued commercial use of an illegal structures demonstrate abuse of legal process. Moreover, the Appellant has approached this forum with suppression of material facts and misrepresentation of the nature of use, thereby disentiing himself from equitable relief.

- 5) In view of the above findings, the Appellant has failed to establish any lawful right, title, or protection in respect of the structures situated at Survey No. 269/2 of Mandrem Village. The demolition orders dated 28/06/2018, issued by Respondent No. 1 are legal, valid, and does not warrant interference.

ORDER

The Appeal is hereby dismissed.

The interim stay stands vacated.

[Signature]
- 05/04/2018



Certified to be true copy of the original

Reg. No. 3165125

Dated: 04/08/25



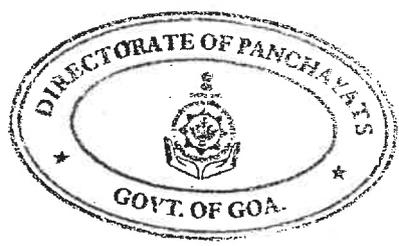
Kavita P. Karekar
KAVITA P. KAREKAR
NOTARY FOR
ENTIRE STATE OF GOA (INDIA)

The Demolition Orders dated 28/06/2018, bearing Ref. No. VP/MAN/PER/Final Notice / 2018-19/537 and Ref. No. VP/MAN/PER/Final Notice / 2018-19/538, issued by the Village Panchayat of Mandrem are upheld.

The Appellant is directed to comply with the said orders within 30 days from the date of this Judgment. In the event of non-compliance, the Secretary of the Village Panchayat shall execute said orders in accordance with law.

No order as to costs.

Pronounced in open court on this 3rd day of April, 2025.



Siddhi T. Halarnakar
05/04/2025
Siddhi T. Halarnakar
Director of Panchayats
Panaji - Goa

CERTIFIED COPY

Copy applied for on 24/04/2025
Date given to the party for taking delivery of the copy and extension thereof if any
Copy ready for delivering on 26/05/2025
Copy delivered on 26/05/2025
Typed by Certified copy
Compared by
Checked by
Copying fees: Rs. 24 (Rupees Twenty four) credited in State Bank of India vide receipt No. 402115/204
Dated 26/05/2025

Siddhi T. Halarnakar
26.05.2025
(Siddhi T. Halarnakar)
EO (VP)
By order of Adal. DOP-I

RTI MATTER
MOST IMMEDIATE

39

Annexure "C"



Department of Tourism
Government of Goa
Paryatan Bhawan, 1st floor,
Patto, Panaji Goa.

Tel No. 0832-2494200/216 Fax: 0832-2494207

Email: deptgoatourism@gmail.com website: www.goatourism.gov.in

No. 1/192(RTI-351)/2024-25/DT/ 274

Date: 05/09/2024

✓ To,
Mr. Nitesh Bhadu Naik,
B4-G1, Prudential Paradise,
Nr. Peddem Sports Complex,
P.O. Thivim Ind. Estate,
Mapusa-502526
Ph.no.9421192778

Sub: - Request for information under Right to Information Act, 2005.

Sir,

This has reference to your RTI application dated 07/08/2024 under RTI Act 2005, on the above cited subject.

In the above context, the information sought is furnished as under:-

1.	With regards to Point No.1	:	<p>Certified copy is enclosed as per "Annexure- A".</p> <p>The Guest House by the name Olive House bearing address h.No.247, Junaswada, Pernem, North Goa-403527 is registered with the Department of Tourism.</p>
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Yours faithfully,

(Pradeep Binnar)
Asstt. Director of Tourism &
Public Information Officer (N).

Encl: as above.



DEPARTMENT OF TOURISM
GOVERNMENT OF GOA
PANAJI-GOA
FORM V
(See Rule 3)

GOA

Certificate of Registration

"Hotel"

Certificate No: HOTN006103

Category: D Category

This is to certify that Sandeep Shambhu Arolkar resident of H.No.247, Mandrem, Pernem, North Goa- 403527 has been registered under the Goa Registration of Tourist Trade Act, 1982 to carry on the business of GUEST HOUSE under the name and style OLIVE HOUSE located at H.No. 247, Junaswada,, Mandrem, Pernem, North Goa- 403527 having 6 No. of Rooms.

This certificate is valid upto 31-Mar-2024

Place: Department Of Tourism, North Zone Office

Issue Date: 09-Nov-2023

Prescribed Authority
Kuldeep Arolkar
Deputy Director

* The applicant shall ensure that all applicable NOC / permissions are valid / renewed for the period of validity of certificate.

*This certificate provided by Department of tourism is merely to show that this activity is registered under Goa Registration of Tourist trade Act 1982. for the current activity financial year. This certificate should not be used as a legal document or as any ownership document to any court or department.

*During the period of validity if the renewal fees are revised the shortfall if any will have to be paid by the applicant. (i.e. from the year in which the fees were revised.)

*The Owner Shall display the certificate at the reception and also make available the certificate in original issued by the department as and when demanded by Government officials.

TRD
Public Information Officer (N)
Department of Tourism
Panaji-Goa

(41)

Annexure "D"



Under Right to Information Act, 2005

GOVERNMENT OF GOA
OFFICE OF THE EXECUTIVE ENGINEER
ELECTRICITY DEPARTMENT

DIVISION XVII, ANSABHAT, MAPUSA-GOA, Tel no.0832 2263560 email:eediv17@gmail.com

ANNEXURE "A"

Information sought by Mr. Nitesh Bhadu Naik, Hno.26, Junaswada, Mandrem Pernem - Goa under RTI Act 2005.

S.No.	Information Sought	Reply
1.	Name of the person in whose name the above connection is officially released.	Mr. Sandeep Arolkar
2.	House no to which the said electricity connection is released.	Hno. 247
3.	Complete address where the said connection is provided	Hno. 247, Junaswada Mandrem Pernem Goa
4.	Type of purpose of connection (Residential/commercial/Other)	LTC (Commercial)
5.	Copies of the electricity bills for the above connection issued in the months of: December 2024 January 2025 February 2025 March 2025 April 2025	Enclosed copies at page 1/c to 5/c.

Yours faithfully,

State Public Information Officer
Executive Engineer
Elect. Div.XVII, Mapusa.



सूचना
का अधिकार
Information Given under
RTI Act, 2005

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA

Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

51e Help Line 1912

Name :	MR. SANDEEP AROLKAR,	Energisation Date :	28/02/2020	Line Minimum Charges :	
Contract Account :	60007537248	MRU Number :	AG300302	Walking Sequence :	0/0143/001
Installation :	5000705627	Meter Status :	E - OK	Security Deposit - Cash Deposit/Bank Guarantee :	56949.00
Address :	HOUSE NO 247 JUNASWADA, MANDREM LANDMARK -,	Connection Status :	Active	Bill Date :	10/04/2025
Telephone Number :	*****0645	Tariff Category :	LTC	Due Date :	24/04/2025
Email Address :	*****@	Feeder Number :	1S02-1102	Bill Basis :	Actual
		Distribution Transformer/ Pole Number :	17T0521/25620 95	Bill Number :	10057152060
		Voltage Level (KV) :	0.40 / 3-Ph	Last Bill Reading Date :	11/02/2025
		Sanctioned Load :	23.16KW	Billing Period in Days :	28
		Legacy Number :	//	Read Period in Days :	28

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
20057372	KWH	11.03.2025	70186	11.02.2025	68351	1835	1.00	1835	OK

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 24/04/2025 (A + B + C + D + E)
24776.82	0.00	288.18	14134.61	0.61-	39199.00

Amount payable - RUPEES THIRTY NINE THOUSAND ONE HUNDRED NINETY NINE

Last Payment of 24500.00 Received on 16-JAN-2025

avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	23	70.0000	1513.12			
Energy Charges	93	3.7500	348.75			
	94	4.6000	432.40			
	186	5.3000	985.80			
	1462	5.7500	8406.50			
Fuel and Power	60	0.4300	25.80	34	0.3400	11.56
Purchase Cost Adjustment	60	0.5300	31.80	66	0.3900	25.74
	120	0.6100	73.20	523	0.4200	219.66
	939	0.6600	619.74			
	33	0.2800	9.24			

Present Bill Charges

Particulars	Amount
Fixed Charges	1513.12
Energy charges	10173.41
Fuel and Power Purchase Cost Adjustment	1015.74
Sundry Charges	
Advance/ Prompt Payment Rebate	
Meter Rent	0.00
Electricity Duty @ Rs 0.70/KWh	1284.50
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty@ Rs.0.08/KWH	146.80
Total Current Demand	14134.61

Meter reader's Name/code

Meter reader's Sign

का अधिकार

Information Given under

https://www.goaelectricity.gov.in RTI Act, 2005

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CEE'S SIGN

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA

Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

Name:MR. SANDEEP AROLKAR

Contract Account Number/Bill Number :- 60007537248/10057152060

Bill Amount Payable Rs.39199.00 Due Date : 24/04/2025

Assistant Engineer (C&M)

Electricity Department

Sub Division III

Agarwada Goa

PM SURYA GHAR
MUFT BIJI YOJANAScan this QR Code to
pay through any Unified
Payment Interface(UPI)

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

u/c Help Line 1912

Name : MR. SANDEEP AROLKAR,	Energisation Date : 28/02/2020	Line Minimum Charges :
Contract Account : 60007537248	MRU Number : AG300302	Walking Sequence : 0/0143/001
Installation : 5000705627	Meter Status : E - OK	Security Deposit - Cash Deposit/Bank Guarantee : 56949.00
Address : HOUSE NO 247 JUNASWADA,,MANDREM LANDMARK -,	Connection Status : Active	Bill Date : 11/03/2025
Telephone Number : *****0645	Tariff Category : LTC	Due Date : 25/03/2025
Email Address : *****@	Feeder Number : 1S02-1102	Bill Basis : Actual
	Distribution Transformer/ Pole Number : 17T0521/25620 95	Bill Number : 10056739847
	Voltage Level (KV) : 0.40 / 3-Ph	Last Bill Reading Date : 10/01/2025
	Sanctioned Load : 23.16KW	Billing Period in Days : 32
	Legacy Number : //	Read Period in Days : 32

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
20057372	KWH	11.02.2025	68351	10.01.2025	66868	1483	1.00	1483	OK

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 25/03/2025 (A + B + C + D + E)
12650.88	0.00	89.12	12034.51	0.51-	24774.00

Amount payable - RUPEES TWENTY FOUR THOUSAND SEVEN HUNDRED SEVENTY FOUR

Last Payment of 24500.00 Received on 16-JAN-2025

avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	23	70.0000	1729.28			
Energy Charges	107	3.7500	401.25			
	106	4.6000	487.60			
	214	5.3000	1134.20			
	1056	5.7500	6072.00			
Fuel and Power Purchase Cost Adjustment	73	0.5100	37.23	34	0.5300	18.02
	74	0.6300	46.62	66	0.6100	40.26
	146	0.7200	105.12	331	0.6600	218.46
	726	0.7900	573.54			
	33	0.4300	14.19			

Present Bill Charges

Particulars	Amount
Fixed Charges	1729.28
Energy charges	8095.05
Fuel and Power Purchase Cost Adjustment	1053.44
Sundry Charges	
Advance/ Prompt Payment Rebate	0.00
Meter Rent	1038.10
Electricity Duty @ Rs 0.70/KWh	0.00
Monthly Minimum Charges	
Subsidy	118.6-
Public Lighting Duty@ Rs.0.08/KWH	12034.51
Total Current Demand	

Meter reader's Name/code

Meter reader's Sign

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का अधिकारी

<https://www.goaelectricity.gov.in>

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RTI Act - 2005

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CEE's Sign

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

Name:MR. SANDEEP AROLKAR

Contract Account Number/Bill Number :- 60007537248/10056739847

Bill Amount Payable Rs.24774.00 Due Date : 25/03/2025

Assistant Engineer

Electricity Department

Sub-Division

Agarwada G

PM SURYA GHAR
MUFT BIJI YOJANA



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ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
 Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

 31C
 Help Line 1912

Name : MR. SANDEEP AROLKAR,	Energisation Date : 28/02/2020	Line Minimum Charges :
Contract Account : 60007537248	MRU Number : AG300302	Walking Sequence : 0/0143/001
Installation : 5000705627	Meter Status : E - OK	Security Deposit - Cash : 56949.00
Address : HOUSE NO 247 JUNASWADA,,MANDREM LANDMARK -,	Connection Status : Active	Deposit/Bank Guarantee :
Telephone Number : *****0645	Tariff Category : LTC	Bill Date : 11/02/2025
Email Address : *****@	Feeder Number : 1S02-1102	Due Date : 25/02/2025
	Distribution Transformer/ Pole Number : 17T0521/25620 95	Bill Basis : Actual
	Voltage Level (KV) : 0.40 / 3-Ph	Bill Number : 10063722243
	Sanctioned Load : 23.16KW	Last Bill Reading Date : 11/12/2024
	Legacy Number : //	Billing Period in Days : 30
		Read Period in Days : 30

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
20057372	KWH	10.01.2025	66868	11.12.2024	65292	1576	1.00	1576	OK

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 25/02/2025 (A + B + C + D + E)
0.19	0.00	36.81	12613.28	0.28-	12650.00

Amount payable - RUPEES TWELVE THOUSAND SIX HUNDRED FIFTY

Last Payment of 24500.00 Received on 16-JAN-2025

Avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	23	70.0000	1621.20			
Energy Charges	100	3.7500	375.00			
	100	4.6000	460.00			
	200	5.3000	1060.00			
	1176	5.7500	6762.00			
Fuel and Power	70	0.4700	32.90	30	0.6300	18.90
Purchase Cost Adjustment	70	0.5700	39.90	60	0.7200	43.20
	140	0.6600	92.40	353	0.7900	278.87
	823	0.7100	584.33			
	30	0.5100	15.30			

Present Bill Charges

Particulars	Amount
Fixed Charges	1621.20
Energy charges	8657.00
Fuel and Power Purchase Cost Adjustment	1105.90
Sundry Charges	
Advance/ Prompt Payment Rebate	
Meter Rent	0.00
Electricity Duty @ Rs 0.70/KWH	1103.10
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty@ Rs.0.08/KWH	126.00
Total Current Demand	12613.20

Meter reader's Name/code

Meter reader's Sign

सूचना

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CEE's Sign

Information Given under

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA

Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

Name.MR. SANDEEP AROLKAR

Contract Account Number/Bill Number :- 60007537248/10063722243

Bill Amount Payable Rs.12650.00 Due Date : 25/02/2025

 Assistant Engineer
 Electricity Department
 Sub Division III
 Agarwada Goa

**PM SURYA GHAR
MUFY BILI YOJANA**

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ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

21c **Help Line 1912**

Name : MR. SANDEEP AROLKAR,	Energisation Date : 28/02/2020	Line Minimum Charges :
Contract Account : 60007537248	MRU Number : AG300302	Walking Sequence : 0/0143/001
Installation : 5000705627	Meter Status : E - OK	Security Deposit - Cash Deposit/Bank Guarantee : 56949.00
Address : HOUSE NO 247 JUNASWADA,,MANDREM LANDMARK -,	Connection Status : Active	Bill Date : 10/01/2025
Telephone Number : *****0645	Tariff Category : LTC	Due Date : 24/01/2025
Email Address : *****@	Feeder Number : 1S02-1102	Bill Basis : Actual
	Distribution Transformer/ Pole Number : 17T0521/25620 95	Bill Number : 10072069726
	Voltage Level (KV) : 0.40 / 3-Ph	Last Bill Reading Date : 12/11/2024
	Sanctioned Load : 23.16KW	Billing Period in Days : 29
	Legacy Number : //	Read Period in Days : 29

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
20057372	KWH	11.12.2024	65292	12.11.2024	63811	1481	1.00	1481	OK

Bill Summary : Note - The Security Deposit Interest Rs.3854.59-credited in the present bill charges

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 24/01/2025 (A + B + C + D + E)
12440.88	0.00	190.53	11869.05	0.46-	24500.00

Amount payable - RUPEES TWENTY FOUR THOUSAND FIVE HUNDRED
 Last Payment of 53801.00 Received on 08-OCT-2024
 Avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	23	70.0000	1567.16			
Energy Charges	97	3.7500	363.75			
	96	4.6000	441.60			
	194	5.3000	1028.20			
	1094	5.7500	6290.50			
Fuel and Power Purchase Cost Adjustment	63	0.4800	30.24	34	0.5700	19.38
	64	0.5900	37.76	66	0.6600	43.56
	126	0.6700	84.42	378	0.7100	268.38
	717	0.7300	523.41			
	33	0.4700	15.51			

Present Bill Charges

Particulars	Amount
Fixed Charges	1567.16
Energy charges	8124.05
Fuel and Power Purchase Cost Adjustment	1022.65
Sundry Charges	
Advance/ Prompt Payment Rebate	0.00
Meter Rent	
Electricity Duty @ Rs 0.70/KWh	1036.70
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty@Rs.0.08/KWH	118.48
Total Current Demand	11869.05

Meter reader's Name/code:  का अधिकार
 Meter reader's Sign: Information Given under RTI Act, 2005
<https://www.goaelectricity.gov.in>

www.facebook.com/goaelectricity  CEE'S SIGN

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

Name:MR. SANDEEP AROLKAR
Contract Account Number/Bill Number :- 60007537248/10072069726
Bill Amount Payable Rs.24500.00 Due Date : 24/01/2025

Assistant Engineer
Electricity Department
Sub Division II
Agarwada Goa



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ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

11c **Help Line 1912**

Name : MR. SANDEEP AROLKAR,	Energisation Date : 28/02/2020	Line Minimum Charges :
Contract Account : 60007537248	MRU Number : AG300302	Walking Sequence : 0/0143/001
Installation : 5000705627	Meter Status : E - OK	Security Deposit - Cash : 56949.00
Address : HOUSE NO 247 JUNASWADA,,MANDREM LANDMARK - ,	Connection Status : Active	Deposit/Bank Guarantee :
Telephone Number : *****0645	Tariff Category : LTC	Bill Date : 11/12/2024
Email Address : *****@	Feeder Number : 1S02-1102	Due Date : 26/12/2024
	Distribution Transformer/ Pole Number : 17T0521/25620 95	Bill Basis : Actual
	Voltage Level (KV) : 0.40 / 3-Ph	Bill Number : 10063359054
	Sanctioned Load : 23.16KW	Last Bill Reading Date : 14/10/2024
	Legacy Number : //	Billing Period in Days : 29
		Read Period in Days : 29

Meter Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	Multiplication Factor	Consumption	Reading Remark
20057372	KWH	12.11.2024	63811	14.10.2024	63009	802	1.00	802	OK

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable(B)	Delay Payment Charges Till Bill Date(C)	Present Total Bill(D)	Rounding Amount(E)	Amount Payable on or before due date 26/12/2024 (A + B + C + D + E)
9233.59	0.00	89.41	6971.10	0.10-	16294.00

Amount payable - RUPEES SIXTEEN THOUSAND TWO HUNDRED NINETY FOUR

Last Payment of 53801.00 Received on 08-OCT-2024

Avail 0.25% discount on bill amount for payments made within 7 days in advance of the due date and additional 1% rebate on electronic payment made at least 7 days in advance of the due date (only to Low Tension Domestic and Commercial, Low Income Group & Low Tension Agriculture -pump set & irrigation, consumers) We also accept advance payments.

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount
Fixed Charges	23	70.0000	1567.16			
Energy Charges	97	3.7500	363.75			
	96	4.6000	441.60			
	194	5.3000	1028.20			
	415	5.7500	2386.25			
Fuel and Power.	60	0.5100	30.60	36	0.5900	21.24
Purchase Cost Adjustment	60	0.6200	37.20	74	0.6700	49.58
	120	0.7200	86.40	158	0.7300	115.34
	257	0.7800	200.46			
	37	0.4800	17.76			

Present Bill Charges

Particulars	Amount
Fixed Charges	1567.16
Energy charges	4219.80
Fuel and Power Purchase Cost Adjustment	558.58
Sundry Charges	
Advance/ Prompt Payment Rebate	0.00
Meter Rent	
Electricity Duty @ Rs 0.70/KWH	561.40
Monthly Minimum Charges	0.00
Subsidy	
Public Lighting Duty@ Rs.0.08/KWH	64.16
Total Current Demand	6971.10

Meter reader's Name/code
Meter reader's Sign

<https://www.goaelectricity.gov.in> RTI Act, 2005 www.facebook.com/goaelectricity

CEE'S Sign

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
Division Div 17 : Mapusa B Sub Division SD 3 : Agarwada

Name:MR. SANDEEP AROLKAR
Contract Account Number/Bill Number :- 60007537248/10063359054
Bill Amount Payable Rs.16294.00 Due Date : 26/12/2024

Assistant Engineer (Gen)
Electricity Department
Sub Division
Agarwada Goa



Scan this QR Code to pay through any Unified Payment Interface (UPI)

**PM SURYA GHAR
MUFT BIJI YOJANA**

IN THE COURT OF THE JOINT MAMLATDAR II
OF PERNEM TALUKA, PERNEM - GOA.

Case No. JM-II/MND/03/2021

Mr. Nitesh Bhadu Naik
R/o. H.No.26, Junaswada,
Mandrem, Pernem, Goa.
403527

...Applicant



V/S.

1. Dinkar Krishna Shetye
R/o. H.No.28/3, near Bom Jesus
Building, SC. Old Goa, Goa. 403402
Mrs. Sujata Anil Chavda
Mr. Anil Harilal Chavda
Both r/o. Flat No.801, Prangan
Malviya Road, Vila Parle (East)
Mumbai 400057.

4. Govt. of Goa: Executive Engineer,
W.D.XIII, (R and B) North,
P.W.D.
Mapusa.

...Opponent's

JUDGMENT

This Judgment and Order shall dispose an
application dated 04/02/2021 filed by applicant

Cont.....2/-

::2::

under section 8A of Goa Daman & Diu Mundkar
(Protection from Eviction) Act, 1975.

In brief it is the case of the applicant that there exists a property known as 'THIKAN NORSLE' also known as 'THIKAN NORSULE' also as 'DHIKAN NARSULE' situated within the registration sub district of Pernem of the district of North Goa, and which is surveyed under the record of rights of Mandrem Village under survey No.269/2 admeasuring an area of 11598 sq. mts. and this property shall hereinafter be referred to as the suit property.

The applicant is the grandson of late Mr. Shriram Satu Naik alias Shriram Satu Naik Mandrekar who expired on 05-08-1986 and late Annapurna Shriram Naik who expired on 18-12-1974 and applicant's father was married to late Mrs. Savitri Bhadu Naik who expired on 14-03-1996 at Poroscadem, Pernem, Goa, her maternal house due to her illness.

Cont....3/-



(49)

::3::

The applicant is the son of the Bhadu Shriram Naik and late Mrs. Savitri Bhadu Naik and upon her death on 14-03-1996, he inherited the estate of his mother.

The applicant's father is also known by his other names such as Bodu Sriram Naique Mandrekar, Bhadulo Shriram Naik and Bhadu Shiram Naik. Similarly, the applicant is also known by his other names such as Nitesh Bhadulo Naik and Nitesh Bhadalo Naik.

The applicants father is a farmer by vocation and carried out his farming activities in his ancestral properties situated at Mandrem, Pernem, Goa.

The suit property originally belonged to one Mr. Krishna Yeshwant Shetye alias Crisna Yesvanto and his wife Radhabai Krishna Shetye also known as Radhabai Xetia. The said Krishna Yeshwant Shetye expired leaving behind his widow Smt. Radhabai Krishna Shetye alias Radabai Xetia and his 3 children namely, Dinkar Krishna Shetye also known

Cont....4/-



as Dinacara Xetia married to Vinodini Dinkar Shetye, Sharadabala Krishna Shetye alias Xaradbala Xetia alias Indirabai Ramchandra Parab Navelkar married to Ramchandra Suriyaji Parab Navelkar and Lilabai Krishna Shetye alias Sudha Sadguru Arondekar alias Lilabai Xetia also known as Bimbabai married to Sadguru Narayan Arondekar, as his sole and universal heirs.

Upon the death of Krishna Yeshwant Shetye alias Crisna Yesvonta Xetia an Orphan logical Inventory was initiated in the Court of the Judicial Division, Ilhas of Goa and the said property was partitioned and allotted in the following manner i.e. One half of the said property to Smt. Radhabai Krishna Shetye, b) the other half of the said property to his children Dinkar Krishna Shetye also known Dinacara Xetia, Sharadabala Krishna Shetye alias Xaradbala Xetia and Lilabai Krishna Shetye.

That by virtue of a Deed of Sale dated 14/11/1985 found registered in the office of the Sub - Registrar of Pernem, under No. 9, Vol. No. 17 ,

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Sharadabala Shetye also known as Indirabai Ramchandra Porob Navelkar, Ramchandra Suryaji Porob Navelkar, Liliabai Krishna Shetye alias Sudha Sadguru Arondekar and Sadguru Narayan Arondekar, sold their 2/6th share in the said property to Dinkar Krishna Shetye, which share was allotted to them in Inventory proceedings instituted on the death of Krishna Yeshwant Shetye.

By virtue of a Deed of Sale dated 18/7/1991 registered in the office of the Sub-Registrar of Pernem under No.112, of Book No.1, Vol.No.21 dated 24/7/1991, Radhabai Krishna Shetye and Dinkar Krishna Shetye and Vinodini Dinkar Shetye, sold the said property together with the house existing therein, to one Anant Narayan Manjrekar. The said Anant Narayan Manjrekar, and his wife Sita Anant Manjrekar expired on 22/8/1991 and 31/12/1994 at Mumbai, without any heirs/successors.

That by virtue of a Deed of Succession dated 25/3/1996 drawn in the office of the Civil Registrar

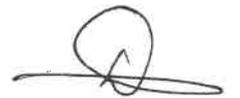
Cont.....6/-



cum Sub-Registrar and Notary Ex-Officio of Pernem, on the death of Anant Manjrekar and his wife Sita Anant Manjrekar, the sister of Anant Narayan Manjrekar, Dr. (Mrs.) Lata Naresh Mehta nee Latika N. Manjrekar was declared to be their sole and universal heiress. By virtue of a Deed of Relinquishment executed in terms of Art, 2029 of the Portuguese Civil Code, one Milind Shrikant Manjrekar, son of late Shrikant Manjrekar and his wife Aashira Milind Manjrekar, relinquished their rights, in the estate of their uncle and aunt, namely Shri. Anant N. Manjrekar and Smt. Sita Anant Manjrekar.

That by virtue of a Deed of Gift dated 6/1/2006 duly registered in the office of the Civil Sub-Registrar of Pernem, at Pernem under No.6, of Book No.1, Vol.No.182 dated 10/1/2006, the said Dr. (Mrs.) Lata Naresh Mehta nee Latika N. Manjrekar, in the status of a widow, gifted the said property to Sujata Anil Chavda, who was her only child and who was married to Anil Harilal Chavda.

Cont.....7/-



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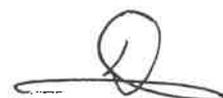
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The applicant further state that by virtue of a Deed of Sale and Conveyance dated 11/3/2008 duly registered in the office of the Sub-Registrar of Pernem at Pernem, under No.134 of Book No.1, Vol.No.262, dated 12/3/2008 the said Sujata Anil Chavda and her husband Anil Harilal Chavda sold an area of 10150 sq.mts. out of the suit property to M/s. Akashdeep Infrastructure Pvt. Ltd.

By virtue of a Deed of Sale and Conveyance dated 26/11/2008 which registered in the office of the Sub-Registrar of Pernem, at Pernem, under No.598 of Book No1, Vol. No.294 dated 27/11/2008, the said Company M/s. Akashdeep Infrastructure Pvt. Ltd., sold the same portion admeasuring 10150 sq. mts. of the suit property surveyed under survey No.269/2 to Mr. Sandeep Mahendra Bhammer.

The applicant states that Mr. Sandeep Mahendra Bhammer alias Sandip Mahendra Bhammer sold the same portion admeasuring 10150 sq. mts. of the suit property surveyed under survey No. 269/2 to Orbit Aviation Private Limited, a

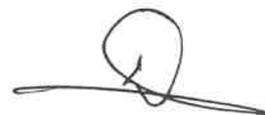
Cont.....8/-



Company incorporated under the Indian Companies Act, 1956 and having its registered office at 159, Industrial Area, Phase II, Chandigarh, 160 036, duly represented by its Director, Mr. Mohammad Jameel alias Mohammed Jameel, resident of H.No.312, Houweled Colony, Bhatinda, Punjab, duly authorized by Board Resolution dated 24/4/2012 by Deed of Sale dated 26-04-2012 which was registered in the office of the Sub-Registrar of Pernem, at Pernem, under No.230 of Book No.1, Vol.No.438 dated 27/4/2012.

That the name of Orbit Aviation Private Limited is already mutated in the occupants column of form I & XIV of the suit property but it is to the extent of portion admeasuring 10150 sq.mts. and further an area of 300 sq. mts. was purchased under mundkar Act by one Mr. Ricardo Assis Fernandes under certificate of Purchase dated 28-02-2008 and whose name is mutated in the occupants column of form I & XIV of the suit property to the extent of 300 sq. mts., the P.W.D., Government of Goa has acquired a

Cont.....9/-



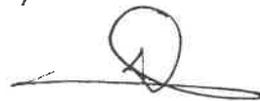
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::9::

portion of the balance property admeasuring 470 sq. mts. and 75 sq. mts. and to that extent the name of Govt. of Goa: Executive Engineer, W.D.XIII (R & B) North, P.W.D. Mapusa is found mutated in the occupants column of form I & XIV of the suit property and even though the names of Mrs. Sujata Anil Chavda and her husband Mr. Anil Harilal Chavda are not currently appearing in the occupants column of form I & XIV of the suit property, they continue to own the balance area of 603 sq. mts. in the suit property.

That within the said portion of 603 sq. mts. of the suit property there exists a Mundkarial Dwelling house of the applicant bearing Village Panchayat of Mandrem House No.26 which was having old house No.456 which shall be hereinafter be referred to as the suit mundkarial House and a mangor towards the western side of the above referred mundkarial dwelling house which was bearing Village Panchayat of Mandrem House No.24 which was having old house No.454 which shall be hereinafter be referred to as the suit mangor for the scope of brevity.

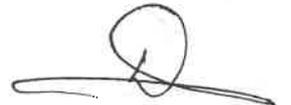
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The above suit mundkarial house bearing No.26 originally stood in the Village Panchayat of Mandrem records in the name of the great grandfather of the applicant late Satu Bhadu Naik which fact is confirmed by certificate of the Village Panchayat of Mandrem bearing reference No.VP/MAN/CERT/2017-2018/1749 dated 11-10-2017 in the house tax records of the Village Panchayat of Mandrem and in the year 2008 the same was transferred in the name of the applicant and the Village Panchayat of Mandrem vide its certificate bearing reference No. VP/MAN/CERT/2009-2010/2658 dated 1-12-2009 confirmed the said transfer in the name of the applicant. The Village Panchayat of Mandrem issued another certificate bearing reference No. VP/MAN/CERT/2017-2018/2537 dated 8-02-2018 confirming that the old house No. 456 and new House No.26 is that of one and the same house.

That the suit mangor bearing No.24 originally stood in the Village Panchayat of Mandrem records

Cont.....11/-



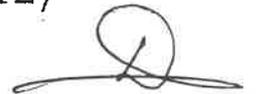
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::11::

in the name of the great grandfather of the applicant late Satu Bhadu Naik which fact was confirmed by certificate of the Village Panchayat of Mandrem bearing reference No.VP/MAN/CERT/2017-2018/1750 dated 11-10-2017 in the house tax records of the Village Panchayat of Mandrem. The Village Panchayat of Mandrem issued another certificate bearing No. VP/MAN/CERT/2017-2018/2536 dated 8-02-2018 confirming that the old house No. 454 and new House No.24 is that of one and the same structure.

That originally the suit mundkarial house and the suit mangor were constructed by great grandfather of the applicant Mr. Satu Bhadu Naik in the year 1940 and immediately after its construction started residing in the suit mundkarial house with his family consisting his wife and children namely late Shriram Satu Naik and also started occupying and using the suit mangor for storing firewood, coconut leaves, coconuts plucked from the trees situated in the suit property, food grains, firewood, bamboos and other household items, etc.

Cont....12/-



The suit mangor was always an integral part of the suit mundkarial house and was used by late Satu Bhadu Naik, late Shriram Satu Naik, father of the applicant and the applicant and their family members as an integral part of the suit mundkarial house.

Upon the death of late Mr. Bhadu Naik and his wife and as on the appointed date fixed under the Goa, Daman and Diu mundkar (Protection from Eviction) Act, 1976 only Shriram Satu Naik and his wife Mrs. Annapurna Shriram Naik together with their only child, father of the applicant herein were residing in the suit mundkarial house and occupying the suit mangor and thus Shriram Satu Naik and his wife Mrs. Annapurna Shriram Naik became the exclusive mundkars in possession of the suit mundkarial house and the suit mangor having resided therein exclusively as on the appointed date to the exclusion of other legal heirs of late Satu Bhadu Naik.

That the suit mundkarial house and the suit

Cont.....13/-



::13::

mangor were built by late Satu Bhadu Naik from his own funds in the property of the landlord Dinkar Krishna Shetye whose name was originally recorded in the occupants column of form I and XIV of the suit property and it is recorded in other rights column that Shriram Satu Naik has his house and mangor which is the suit mundkarial house and the suit mangor respectively.

Thus upon the deaths of late Shriram Satu Naik and his wife late Mrs. Annapurna Shriram Naik the applicant parent inherited the exclusive mundkarial rights over the suit mundkarial house and the suit mangor and having resided therein exclusively to the exclusion of others as on appointed date under the mundkar Act, even one year prior to the appointed date and even after the appointed date.

The father of the applicant was married to his wife late Savitri Bhadu Naik on 19-02-1974 and immediately upon her marriage she started residing in the suit mundkarial house and occupying the suit mangor together with the applicants father and

Cont.....14/-



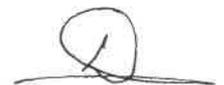
upon her death on 14-03-1996 the applicant inherited her mundkarial rights in the suit mundkarial house and the suit mangor. Thus, the applicant is the mundkar of the mundkarial house bearing No.26 and the suit mangor bearing No.24.

The suit mangor admeasured 8 mts. X 8 mts. in area i.e. 64 sq. mts. in area and it was regularly repaired, maintained and renovated by the father of the applicant and his late father Shriram Satu Naik out of their own expense. In the year 1970 the suit mangor which had totally collapsed was rebuilt by the father of the applicant and late Shriram Satu Naik out of their own expenses with laterite stones.

That applicant is the legal heir and descendant of late Shriram Satu Naik from whom he has inherited the suit mundkarial house and the suit mangor.

The inventory proceedings were initiated in the court of Civil Judge Junior Division at Pernem under case No. 29/2018 in respect of Right to residential

Cont.....15/-



(61)

::15::

house bearing house No.26 admeasuring 130 sq. mts. and the mangor bearing house No.24 admeasuring 64 sq. mts. in area of village Mandrem and same was allotted to the applicant. Thus, the applicant is the mundkar in possession of the mundkarial house and the mangor and are entitled for mundkar declaration.

That Dinkar Krishna Shetye is the original landlord of the suit property together with the suit mundkarial house and the suit mangor and applicant have the mundkarial right over the suit mundkarial house and the suit mangor.

That the suit mundkarial house is electrified and water connection and both electricity bill and water bill stands in the name of applicant.

That the applicant is having Ration card bearing No. APL/PER/7/434 in respect of the suit mundkarial house.

That the applicant is casting his vote from the Mandrem and his name is recorded in the electoral

Cont.....16/-



::16::

roll of the Mandrem Assembly Constituency in respect of the suit house.

That the applicant is residing in the suit mundkarial house with fixed habitation as mundkar along with his family members consist of father, wife and children.

That besides the suit house the applicant has no other house and that the applicant is not paying rent or renders any services to the opponents.

That the opponent NO.1 is the original landlord of the suit property against whom mundkar declaration is sought by the applicant. The opponent No.2 and 3 are the co-owners of the suit property.

That the applicant is entitled for a declaration that he is the mundkar of the suit mundkarial house bearing No.26 which was having old house No.456 and a suit mangor towards the western side of the above referred mundkarial dwelling house which was bearing Village Panchayat of Mandrem House No.24 which was having old house No.454,

Cont.....17/-



::17::

situated in property bearing survey No.269/2 of village Mandrem.

Accordingly, notices were issued to the opponent's through register post A.D. directing them to appear before this court, which were duly served. However, the opponents failed to remain present for hearing hence the opponents were marked Ex-parte.

Inquiry was conducted in the matter. The applicant deposed the same facts, which are narrated in the main mundkar declaration application. The applicant has examined himself along with one independent witness in the matter and produced necessary documents, which are as follows :-

1. Form I and XIV of the property bearing survey No. 269/2 of village Mandrem as Exhibit AW1/B.
2. Survey plan of the property bearing survey No. 269/2 of village Mandrem as Exhibit AW1/C.

Cont.....18/-



3. Notorized copy of death certificate of Late Shriram Satu Naik Mandrekar dated 08/11/2017 as Exhibit AW1/D.
4. Notorized copy of death certificate of Late Annapurna Shriram Naik as Exhibit AW1/E.
5. Notorized copy of death certificate of Late Savitri Bhadhu Naik dated 26/05/2011 as Exhibit AW1/F.
6. Notorized copy of birth certificate of Bodu Shrirama Naique Mandrekar as Exhibit AW1/G.
7. Notorized copy of birth certificate of Nilesh Bhadalo Naik as Exhibit AW1/H.
8. Notorized copy of certificate issued by the office of the Civil Registrar-cum-sub registrar dated 09/03/2012 as Exhibit AW1/I.
9. Notorized copies of house tax receipts four in numbers as Exhibit AW1/J (Colly).
10. Notorized copy of electricity bill as Exhibit AW1/K.

Cont...19/-



::19::

11. Notorized copy of P.W.D. water connection bill as Exhibit AW1/L.

12. Notorized copy of Aadhar card of the applicant Nitesh Naik as Exhibit AW1/M.

13. Notorized copy of Ration card bearing Ni. APL/PER/7/434 as Exhibit AW1/N.

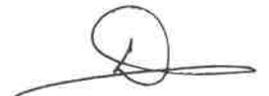
14. Notorized copies of certificates issued by the Village Panchayat Mandrem as Exhibit AW1/O (colly).

15. Copy of Gift Deed issued under R.T.I. Act bearing registration No. 6 book I and volume 182 dated 10/01/2006 as Exhibit AW1/P.

16. Copy of Deed of Sale issued under R.T.I. Act bearing registration No. 230 book I and volume 438 dated 27/04/2012 as Exhibit AW1/Q.

17. Certified copy of Deed of Sale bearing registration No. 134 book I and volume 262 dated 12/03/2008 as Exhibit AW1/R.

Cont.....20/-



::20::

18. Certified copy of Deed of Sale bearing registration No. 598 book I and volume 294 dated 27/11/2008 as Exhibit AW1/S.

19. Certified copy of Inventory Proceedings No. 29/2018 dated 17/03/2020 as Exhibit AW1/T.

The Government of Goa, has acquired a portion of the suit property admeasuring 470 sq. Mts. and 75 sq. Mts. Of land from the suit survey number.

After perusing the entire material on record and the evidence, this court is of the considered opinion as under:

The name of grand father of the applicant late "Shriram Satu Naik his house and Mangor" appears in other rights column of form I & XIV of the suit survey number, and hence there is a presumption as per form I & XIV which has not been rebutted, the entry shows that the house was in existence prior to the promulgation of survey records and the father of applicant was in possession of the same

Cont.....21/-



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and the applicant is in the possession of the same till date.

Second piece of evidence is certificate issued by Village Panchayat Secretary which states that the house No. 26 is registered in the name of Satu Bhadu Naik from the year 1971-72 to 1974-75, in the year 1976-77 to 2003-04 is registered in the name of Shriram Satu Naik. In the year 2005-06 to 2006-07 is registered in the name of Bhadu Shriram Naik and on 28/09/2008 to till date is in the name Nitesh Bhadu Naik.

Applicant in his Affidavit in evidence has stated that "originally the suit mundkarial house and the suit mangor were constructed by the applicants great grand father that is late Mr. Satu Bhadu Naik in the year 1940 and started residing with his family consisting of his wife and son late shri. Shriram Satu Naik, upon the death of late Mr. Satu Bhadu Naik and his wife, only Shriram Satu Naik and his wife Mrs. Annapurna Shriram Naik started residing together with their only child that is the father of

Cont.....22/-



applicant in the suit mundkarial dwelling house. , and thus Shriram Satu Naik and his wife Mrs. Annapurna Shriram Naik became the exclusive mundkar in possession of the suit mundkarial house and suit mangor. Upon the death of late Shriram Satu Naik and his wife Mrs. Annapurna Shriram Naik the applicants parent inherited the exclusive mundkarial rights over the suit mundkarial house and mangor. And from the applicants parents applicant inherited the right and thus the applicant is mundkar of housr No. 26 and suit mangor bearing No. 24.

Therefore, all these documentary and oral evidence of the applicant undoubtedly proves the residence of the applicant.

Opponents inspite of duly served has failed to remain present of hearing, all the documentary and oral evidence of the applicant remains unchallenged and undisputed and therefore, I have no hesitation to accept the same in favour of the applicant.

Cont....23/-



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Due to the above said reasons the following order is passed:

ORDER

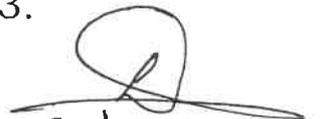
The application dated 04/02/2021 filed by the applicant under section 8A of Goa Daman & Diu Mundkar (Protection from Eviction) Act, 1975 is hereby allowed.

The applicant Mr. Nitesh Bhadu Naik is declared as the Mundkar of the suit dwelling house bearing house Number 26 along with Mangor, situated in the survey number 269/2 of village Mandrem in Pernem Taluka, Pernem - Goa.

Pronounced in the open court.

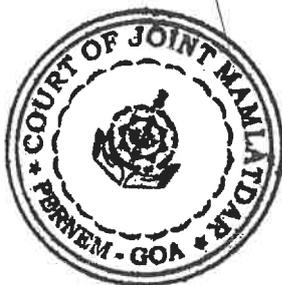
Given under my hand and seal of this court on this 20th day of April, 2023.




20/04/2023

(Shama J. Arondekar)

Joint Mamlatdar - II of Pernem Taluka,
Pernem - Goa



CERTIFIED COPY

Copy applied by Adv for ApplicantTyped by Desot CopiesChecked by _____Copy ready on 14/07/2023Copy delivered on 14/07/2023Compared by Court clerksCopying fees Rs. 460/-The amount has been credited in central
Bank of India, Pernem vide challanNo. 311/2023 dated 14/07/2023


14/07/2023
Joint Mamlatdar - II
Pernem Taluka

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North Goa

Tiswadi, Civil

Party Name

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Filing Number

Advocate

FIR Number

Act

Case Type

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District and Sessions Court, Panaji

Case Details

Case Type	CRVA - CIVIL REVISION APPLICATIONS		
Filing Number	559/2025	Filing Date	30-05-2025
Registration Number	48/2025	Registration Date:	31-05-2025
CNR Number	GANG010012142025 (Note the CNR number for future reference)		
		View QR Code / Cause Title	

Case Status

First Hearing Date

11th June 2025

Judge	Business on Date	Hearing Date	Purpose of Hearing
District Judge-1 and Addl.Sess. Judge cum Spl Judge, N.D.P.S. Court	<u>23-07-2025</u>	12-09-2025	APPEARANCE

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April 2024

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Daily Status

District and Sessions Court, Panaji

In the court of : District Judge-1 and Addl.Sess. Judge cum Spl Judge, N.D.P.S. Court

CNR Number : GANG010012142025

Case Number : CRVA/0000048/2025

Mr. Sandeep Shambhu Arolkar versus The Village Panchayat of Mandrem

Date : 11-06-2025

Business : Called out today Order passed on exbt 1 Issue notices to the applicant and respondents r/o next date of hearing. Call for records and proceedings. Hence matter adj for appearance on 2.30 P.M. Taken up today i.e. 08.07.2025 D-6 Received herewith records and proceedings in DP/Appeal /N/28(A)/2018 and DP/Appeal /N/28(B)/2018 from the office of the Director of Panchayat, Panaji Goa vide letter bearing No.DP/Appeal/N/28 (A and B)/2025/5053 dated 03.07.2025. O.P. file.

Next Purpose : APPEARANCE

Next Hearing Date : 23-07-2025

District Judge-1 and Addl.Sess. Judge cum Spl Judge, N.D.P.S. Court

Daily Status

District and Sessions Court, Panaji

In the court of : District Judge-1 and Addl.Sess. Judge cum Spl Judge, N.D.P.S. Court

CNR Number : GANG010012142025

Case Number : CRVA/0000048/2025

Mr. Sandeep Shambhu Arolkar versus The Village Panchayat of Mandrem

Date : 23-07-2025

Business

: Called out today Notices not returned of applicant and resp no.1 Adv. E. Uspakar present for resp.no. 2 and files D/7 Waklatnama filed on behalf of resp. no. 2. OP File Adv. for resp. 2 submits that he had not received any documents. Issue notices to applicants and applt. Adv. and respondent no.1. Matter adj. for app. at 2.30p.m. After the date is given Adv. P. Naik appeared and undertakes to file wakalatnama on the next date. Adv. Shri V., Gaonkar appears for the applicant hence notice to applicant not be issued. Taken on record today i.e. 25.07.2025 D-8 colly Notice issued to applicant and respondent No.1 and 2 returned with endorsement duly served. O.P. file.

Next Purpose

: APPEARANCE

Next Hearing Date

: 12-09-2025

District Judge-1 and Addl.Sess. Judge cum Spl Judge, N.D.P.S. Court

